

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3220
ANSWERED ON:12.05.2006
POTABLE WATER SUPPLY COMPLAINTS
Patel Shri Jivabhai Ambalal;Thummar Shri Virjibhai

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that no action is taken on the general complaints regarding potable water supply and attention is paid towards specialized nature complaints only;
- (b) if so, the reasons therefor indicating the separate number of such complaints received during the last three years and thereafter, State-wise and location-wise;
- (c) the details of complaints which come under specialized nature; and
- (d) the steps taken/proposed to be taken to pay attention to all complaints for supply of potable water?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA)

(a) to (d) Rural Water Supply is a State subject. The implementing agencies for rural water supply projects are decided by the State Governments, who may implement it through Public Health Engineering Department or Rural Development Department / Panchayati Raj Department / Board, Corporation or Authority. Complaints pertaining to potable water supply are attended by implementing agencies. There is no mechanism at Central level to keep track of such complaints.